

**MC[WP(C)] No. 100 of 2014**

**In WP(C). No. 122 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, along with Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw the application for interim stay.

In view of the order of the date passed in WP(C) No. 122 of 2014, no further order need be passed in this Misc. Case No. 100 of 2014, which also stands dismissed as withdrawn.

S.Rynjah

**CHIEF JUSTICE**

**MC[WP(C)] No. 124 of 2014**

**In WP(C). No. 144 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, along with Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw the application for interim stay.

In view of the order of the date passed in WP(C) No. 144 of 2014, no further order need be passed in this Misc. Case No. 124 of 2014, which also stands dismissed as withdrawn.

S.Rynjah

**CHIEF JUSTICE**

**MC[WP(C)] No. 101 of 2014**

**In WP(C). No. 123 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, along with Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw the application for interim stay.

In view of the order of the date passed in WP(C) No. 123 of 2014, no further order need be passed in this Misc. Case No. 101 of 2014, which also stands dismissed as withdrawn.

S.Rynjah

**CHIEF JUSTICE**

**MC[WP(C)] No. 102 of 2014**

**In WP(C). No. 124 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, along with Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw the application for interim stay.

In view of the order of the date passed in WP(C) No. 124 of 2014, no further order need be passed in this Misc. Case No. 102 of 2014, which also stands dismissed as withdrawn.

S.Rynjah

**CHIEF JUSTICE**

**MC[WP(C)] No. 109 of 2014**

**In WP(C). No. 128 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, along with Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw the application for interim stay.

In view of the order of the date passed in WP(C) No. 128 of 2014, no further order need be passed in this Misc. Case No. 109 of 2014, which also stands dismissed as withdrawn.

S.Rynjah

**CHIEF JUSTICE**

**MC[WP(C)] No. 123 of 2014**

**In WP(C). No. 143 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, along with Mr. S.Sen Gupta, GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw the application for interim stay.

In view of the order of the date passed in WP(C) No. 143 of 2014, no further order need be passed in this Misc. Case No. 123 of 2014, which also stands dismissed as withdrawn.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 122 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, alongwith Mr. S.Sen Gupta, GA, present for the respondents.

This case is taken up on the mention made by learned counsel for the petitioner.

Learned counsel for the petitioner prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy, if fresh cause of action arises.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 123 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, alongwith Mr. S.Sen Gupta, GA, present for the respondents.

This case is taken up on the mention made by learned counsel for the petitioner.

Learned counsel for the petitioner prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy if fresh cause of action arises.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 124 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, alongwith Mr. S.Sen Gupta, GA, present for the respondents.

This case is taken up on the mention made by learned counsel for the petitioner.

Learned counsel for the petitioner prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy if fresh cause of action arises.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 128 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, alongwith Mr. S.Sen Gupta, GA, present for the respondents.

This case is taken up on the mention made by learned counsel for the petitioner.

Learned counsel for the petitioner prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy if fresh cause of action arises.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 143 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, alongwith Mr. S.Sen Gupta, GA, present for the respondents.

This case is taken up on the mention made by learned counsel for the petitioner.

Learned counsel for the petitioner prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy if fresh cause of action arises.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 144 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K. Sunar, Advocate, along with Ms. A. Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, alongwith Mr. S.Sen Gupta, GA, present for the respondents.

This case is taken up on the mention made by learned counsel for the petitioner.

Learned counsel for the petitioner prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy if fresh cause of action arises.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 262 of 2014**

**7-8-2014**

**HON'BLE THE CHIEF JUSTICE**

Mrs. S. Bhattacharjee, Advocate, present for the petitioner.

Mr. S. Sen Gupta, GA, present for the respondents No. 1, 2 and 3.

By means of this writ petition, the petitioner has sought inquiry into the alleged irregularities committed in Mid Day Meal Scheme in Umsek L.P.School within Mawsynrut Block, West Khasi Hills District, Meghalaya. The petitioner has further sought direction to constitute new Managing Committee for the School.

Learned counsel for the respondents No. 1, 2 and 3 prays for and is allowed 4(four) weeks' time to file the counter affidavit.

Issue notices to respondent No.4, Gowinson Sangma, and respondent No.5, Becking Marak, who may also file their counter affidavits within a period of 4(four) weeks.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**